BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

06.07.2015

Mr. K. Paul, learned counsel, appears for the petitioner.

Mr. N.D. Chullai, learned senior GA, assisted by Mr. S.Sen Gupta, learned GA, represents respondents No. 1, 2 & 4.

Mr. S.P. Mahanta, learned senior counsel, represents respondent No. 3.

Mr. S. Murarka, learned counsel, represents respondent No. 5

Mr. H.S. Thangkhiew, learned senior counsel, is present for respondents No. 6, 10, 14, 15, 17, 18 and 22.

Mr. S. Chakravarty, learned counsel, is for respondents No. 7, 8, 11 and 19.

Mr. B.K. Das, learned counsel, is present for respondent No. 9.

Mr. L. Lyngdoh, learned counsel, appears for respondent No. 24.

Mr. B. Bhattacharjee, learned counsel, represents respondents No. 23 and 26.

As this matter is to be listed before a Bench, comprising, Hon'ble the Chief Justice and Hon'ble Mr Justice TNK Singh, let it be listed before that Bench after two weeks. List on 20.07.2015.

JUDGE CHIEF JUSTICE

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BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

06.07.2015

Mr R Deb Nath, learned CGC, appears for the appellants.

Mr BK Deb Roy, learned counsel, represents the respondent.

Mr R Deb Nath, learned counsel for Union of India prays for and is granted further two weeks' time to seek clarification. List on 21.07.2015.

JUDGE CHIEF JUSTICE

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BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

06.07.2015

Dr. BP Todi, learned Addl. AG, assisted by Mr KP Bhattacharjee, learned GA, appears for the petitioners.

Mr R Deb Nath, learned CGC, represents the Union of India.

Ms M Deb, learned counsel, represents respondent No. 1.

Mr B Khyriem, learned counsel, is for respondents No. 3 and 4.

Learned counsel for the Union of India Mr R Deb Nath informs that he has received the affidavit in terms of last order only today. Thus, he needs time to file after serving the copy thereof on learned counsel for other parties. Learned counsel for proforma respondents No. 3 and 4 also needs time to file affidavit. Thus, the matter is adjourned for two weeks. List on 23.07.2015.

JUDGE CHIEF JUSTICE

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BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

06.07.2015

Mr M Chanda, learned counsel, appears for the petitioners.

Mr K Paul, learned CGC, represents the respondents.

We have heard learned counsel for parties and perused the pleadings of writ petition.

On 19.05.2015, we passed the following order :

> ***"19.05.2015***
>
> ***Mr M Chanda, learned counsel, appears for the petitioners.***
> ***Mr A Khan, learned counsel, represents respondents No. 3.***
> ***No one appears for respondents No. 2 and 3.***
> ***Let notices issue to respondents No. 1 and 2 to ensure their appearance in the next date of hearing, for, the notices issued by this Court as per record appears to have already been served. Failing which, the matter may proceed exparte for grant of relief(s) as prayed for. Learned counsel for the petitioners undertakes to take steps for service of this order.***
> ***List on 15.06.2015".***

Thereafter, the matter was listed on two dates and adjourned on the request of learned counsel for the Union of India to seek instructions. The final instruction as received by learned counsel for Union of India is that the Ministry of Home Affairs, Govt. of India has rejected the recommendation of the Director General of Assam Rifles. However, since the Assam Rifles have taken stand in favour of the petitioners, it may not be proper to file affidavit of an officer of the Organization in support of the reply filed by the Union

of India. In that view of the matter, Mr K Paul, learned CGC, prays for two weeks' time to file affidavit of some senior Officer of the Ministry of Home Affairs, Govt. of India. List the matter on 22.07.2015.

JUDGE CHIEF JUSTICE

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